

Criminal Revision No. 09/2020
Subhash Chander Wadhva Vs. CBI

06.08.2020

Present: Sh. Viney Sharma, Advocate for revisionist.
Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Ld. Counsel for the revisionist submits that he was able to link with the VC with great difficulty as there was some difficulty in connecting to the link.

The matter be sorted out by the Reader of this Court with the help of Computer Branch.

In the meantime, reply has been filed by the CBI. Copy of the same has also been supplied.

Ld. Counsel further submits that his file is not accessible as it is lying in his chamber at Rohini Courts as the chambers have not been ordered to be opened so far.

Court has made an offer to make the soft copy of the revision as well as charge-sheet made available in electronic form to Ld. Counsel. He accepts the same. Let the copies be provided accordingly.

Ld. Counsel further submits that he received the copy of the reply yesterday evening and he needs time to go through the same as well as the record.

List on 03.09.2020 at 02.30 PM for final arguments.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/06.08.2020

CC No. 330/2019
CBI Vs. Gajender Singh

06.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for accused.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; s16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage prosecution evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

Accordingly, list on 28.09.2020 in terms of previous orders.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/06.08.2020

Criminal Revision No. 06/2020
Amrit Pal Singh Vs. CBI

06.08.2020

Present: None for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

As per the report of Ahlmad, a notice for a briefing session had been issued for today to Ld. Counsel for the revisionist. However, no reply has been received in spite of all efforts being made. Even, Sh. Sahil Modi, Ld. Counsel for revisionist did not pick up the phone.

In terms of the orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, no adverse order has to be made. However, in order to avoid any unnecessary delay, let a notice of this revision be issued to CBI with direction to CBI with direction to file a reply after serving an advance copy to the opposite party.

Copy of the revision be transmitted to Ld. Sr. PP for CBI electronically either through email or WhatsApp.

List on 27.08.2020 at 02.30 PM under misc. category.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/06.08.2020